MR. CHAIRMAN: No, no; please. ...(Interruptions)... Mr. Rangarajan, let me clarify one thing. What is the question? The question is about proposed guidelines. So, please direct your supplementaries to the proposed guidelines and not to the wider directive which everybody knows exists. ...(Interruptions)...

SHRI T. K. RANGARAJAN: When there is a Supreme Court guideline to form a Committee, even a public sector or Central Government undertaking doesn't obey that. That is the point. If there is another guideline, nothing will happen in this country. ...(*Interruptions*)...

MR. CHAIRMAN: Fine. Thank you.

Criteria for inclusion of languages in eighth schedule

- *33. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the reasons for not having adopted a fixed criterion for inclusion of languages in the Eighth Schedule of Constitution of India;
- (b) on what basis does Government decipher between a dialect of a language and a new language before granting a language status;
- (c) the names of the languages which have been included in the Eighth Schedule of the Constitution so far, State-wise; and
- (d) the details of benefits a language avails after its inclusion in the Eighth Schedule?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) "Language" is a socio-cultural-geographical construct in the sense that all languages begin as dialects/varieties/mother tongues but due to various socio-economic-political reasons one of the varieties of any language develops into or acquires the status of a standard variety; "language" may thus be defined as the standard variety, so that mother tongue of those speaking related varieties may be deemed to be the standard variety. Thus, Awadhi, Braj Bhasha and Khadi Boli constitute what is known as Hindi today and Hindi may, therefore, be considered the mother tongue/standard language for these varieties.

There are no linguistic criteria for differentiating between a language and a dialect. Socially, a dialect may gradually evolve into a language and acquire the status of a language.

As the evolution of dialects and languages is dynamic, influenced by socio-ecopolitical developments, it is difficult to fix any criterion for languages, whether to distinguish them from dialects, or for inclusion in the Eighth Schedule to the Constitution of India. Thus, both attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees to evolve such fixed criteria have not borne fruit.

- (c) and (d) The 22 languages included in the Eighth Schedule of the Constitution are as under:—
- (1) Assamese (2) Bengali (3) Bodo (4) Dogri (5) Gujarati (6) Hindi (7) Kannada (8) Kashmiri (9) Konkani (10) Maithili (11) Malayalam (12) Manipuri (13) Marathi
- (14) Nepali (15) Odia (16) Punjabi (17) Sanskrit (18) Santali (19) Sindhi (20) Tamil
- (21) Telugu and (22) Urdu.

Several of these languages are spoken in several States, and their use is not restricted by State boundaries.

The benefits flow from the Official Language Resolution, 1968, that "all the languages included in the Eighth Schedule to the Constitution and English shall be permitted as alternative media for the All India and higher Central Services examinations after ascertaining the views of the Union Public Service Commission". In addition, related Sahitya Akademies may institute awards, special promotion programmes etc. at their discretion.

श्री विजय गोयलः सभापित महोदय, मैंने जानना चाहा था कि संविधान की आठवीं अनुसूची में किसी भी भाषा को शामिल करने के लिए fixed criteria क्या है? सर, 1996 में पाहवा कमेटी बनी, उसके बाद 2003 में सीताकांत मोहपात्रा कमेटी बनी, 2004 में उसकी रिपोर्ट भी आ गई, किन्तु माननीय मंत्री जी के जवाब में यह नहीं है कि इसके लिए fixed criteria क्या है? मैं यह जानना चाहता हूं कि दोनों कमेटियों की जो रिपोर्टस हैं, उनका क्या फायदा हुआ, जबिक रिपोर्टस आए हुए 20 साल हो गए हैं?

श्री किरन रिजिजुः सर, यह सही है कि इस संबंध में पहली बार पाहवा कमेटी बनी थी, उसकी रिपोर्ट में मुख्य रूप से पांच recommendations आई हैं। उसके बाद 2003 में सीताकांत मोहपात्रा कमेटी बनी थी, उसकी रिपोर्ट में बहुत व्यापक रूप से recommendations आई हैं। उन recommendations को लेकर Group of Ministers भी constitute हुआ है, लेकिन सर, मैं आपके माध्यम से सदन को बताना चाहता हूं कि यह एक ऐसी situation है, जिसके लिए एक definite guidelines तय करना आसान नहीं है। इसके बारे में सबको जानकारी है। इस वक्त हमारे पास विभिन्न राज्यों से आठवीं अनुसूची में शामिल करने के लिए 38 डिमांड्स आई हैं। इसके लिए definite guidelines क्या होंगी, उसके बाद वह dialect किस तरह से language form लेगा, यह एक dynamic situation है, इसलिए इसके लिए गाइडलाइन्स बनाना कोई आसान काम नहीं है, लेकिन हम भी मानते हैं कि इसके लिए कोई तय गाइडलाइन्स या एक रूपरेखा होनी चाहिए,

जिसके माध्यम से हम आगे चल सकें। इसके लिए सरकार ने एक Additional Secretary रैंक के अफसर को जिम्मेदारी दी है और उनसे कहा है कि आप इस संबंध में recommendations दीजिए कि इस सरकार के कार्यकाल में इसके लिए हमें कौन-कौन से जरूरी कदम उठाने चाहिए। हमने इस तरह का निर्णय लिया है और इस पर अभी काम चल रहा है।

श्री विजय गोयलः सभापित महोदय, 38 भाषाएं दरवाजे पर खड़ी हैं। माननीय मंत्री जी कह रहे हैं, कि हम इसके लिए कोई fixed criteria बनाएंगे या कोई गाइडलाइन्स बनाएंगे। राजस्थानी भाषा, जिसको आठ से दस करोड़ लोग बोलते हैं, लिखते हैं, उनमें एनआरआईज़ भी बहुत बड़ी संख्या में हैं तथा जिसका इतिहास महाराणा प्रताप और मीराबाई जैसे लोगों का है। राजस्थानी जैसी जो भाषाएं हैं, उन भाषाओं को अगर आपने 'भाषा' का दर्जा नहीं दिया, तो जैसे regional language के तहत exam का बेनिफिट स्टूडेंट्स को मिलता है, ऐसे ही अन्य भाषाओं जैसे राजस्थानी भाषा आदि को वह लाभ नहीं मिलेगा। नेपाली भाषा सिर्फ 50 लाख लोग बोलते हैं, मैं उसके विरोध में नहीं हुं, किन्तु उसको 'भाषा' का दर्जा मिला हुआ है और जिस भाषा को 8-10 करोड़ लोग बोलते हैं, उसको 'भाषा' का दर्जा नहीं दिया गया है। मैं माननीय मंत्री जी से यह कहना चाहता हूं कि इसके लिए कोई criteria जल्दी से जल्दी fix कीजिए ताकि जो भाषाएं बड़ी संख्या में लोगों द्वारा बोली जाती है, उन भाषाओं को 'भाषा' का दर्जा मिल सके।

श्री किरन रिजिजुः सर, जैसा मैंने बताया कि राजस्थानी के अलावा 38 अन्य प्रपोजल्स भी आए हुए हैं। यह एक ऐसा मुद्दा है कि हम यहां एक के बारे में अनाउंसमेंट कर दें और दूसरे को छोड़ दें, तो इस तरह से हो नहीं सकता। लेकिन माननीय सदस्य जी ने जो भावना व्यक्त की है, उसको हम स्वीकार करते हैं और उसको पूरा मान-सम्मान देते हुए यह कहना चाहते हैं कि हमारे पास काम करने की जो निश्चित इच्छा-शक्ति है, उसमें हम आगे कदम उठाने के लिए तैयार हैं।

SHRI PAVAN KUMAR VARMA: Sir, the Minister, in his reply, has said that on the basis of two Reports, there are no linguistic criteria for differentiating between a language and a dialect. But, in the same reply, on Page No.2, he himself alludes to a criterion when he states, "Several of these languages, namely, twenty-two languages recognised, are spoken in several States and their use is not restricted by State-boundaries." I want to ask the hon. Minister that when he has himself indicated the criteria, then, what is it that distinguishes a dialect from a language? Is it the script? Is it the number of people speaking the language? Is there a literary corpus backing that language? And I ask this question with a specific reference, for instance, to the language Bhojpuri, which is spoken by literally crores of people across several Stateboundaries. Now, those languages, which are a part of 22 recognised languages, get special protection and promotion measures. Dialects and languages are dying in our country. So, my related question is this. Is he aware as to how many languages are dying today because of lack of State protection and promotion?

SHRI KIREN RIJIJU: Sir, Article 345 of the Indian Constitution also provides that each State Government can, definitely, take forward certain actions to promote languages and dialects being used in that particular State. And I am not going into

the academic side as to how you define a dialect or how a particular language takes shape. But, as I mentioned in the answer also, it is a dynamic situation. A particular dialect may take the shape of a language in the future depending on the socio-cultural or geographic situation of a particular region. So, it is very difficult to define. That is why despite two major Committees having been formed and recommendations received, the Government is unable to come up with clear-cut guidelines based on facts because of the reasons which I have mentioned. Then, Sir, with regard to Bhojpuri, we understand that a large number of people in India speak Bhojpuri. At the same time, it is difficult to define what the criteria are and the basis on which we are going to give this recognition to be included in the Eighth Schedule of the Constitution. The script of Bhojpuri is similar to several languages. It is a Devanagri script only. That is why, I said, it is an academic discussion and it would take the shape of a long debate. So, what I am going to say is, these are the important proposals pending with the Government, including Rajasthani and Bhojpuri, and the Government is positively looking towards solutions so that the demands can be fulfilled.

SHRI ANANDA BHASKAR RAPOLU: Mr. Chairman, Sir, it is an emotional moment. The linguistic standardisation, with respect to dialect and slang, is the emotional integration of the nation and happens to be the primary concern and responsibility of the Administration. Keeping this factor into account, being the son of Telangana, which has gone into the movement for attaining respect, primarily, to the dialect of Telugu, that is spoken in Telangana, I would like to ask: Have we properly established the research mechanism to standardise the language dialects and slangs on par with the English language which can be found spoken across several nations and also the European languages which have been standardised on the dialect basis? Yet in India, in respect of languages like Hindi, Telugu, Tamil or, for that matter, Rajasthani, these dialects are yet to attain the research level which will accord standardisation of the linguistic dialect and which would give respect to communities which are wedded to those dialects. I would like to know from the Union Government as to whether the Union Government is contemplating to standardise the dialects and linguistic standards on par with the English language.

SHRI KIREN RIJIJU: Sir, it is more of a suggestion rather than a question. This particular comment made by the hon. Member is important and, as I quoted, some of the provisions in the Constitution also that besides English, which is widely being used, Indian languages and official language Hindi also need to be promoted and it is the duty of the Union Government as well as the State Government to promote the indigenous languages being used in India.

श्री सत्यव्रत चतुर्वेदीः माननीय सभापित जी, माननीय मंत्री जी ने अपने उत्तर में लिखा है कि किसी भाषा और बोली के बीच अंतर करने के संबंध में कोई भाषायी मानदंड नहीं है। माननीय सभापित जी, इस देश में संस्कृत, पाली और प्राकृत से लेकर आज तक विभिन्न क्षेत्रों में बोले जाने वाली भाषाओं को सरकारों का संरक्षण हमेशा रहा है। उनको हमेशा बढ़ावा दिया गया है और उसी में वे फली और फूली हैं। अगर सरकार के पास कोई मानदंड नहीं हैं, तो यह विचित्र बात है कि इतने वर्षों बाद भी आज हम कोई मानदंड निर्धारित नहीं कर पाए। इसका एक जो व्यावहारिक मानदंड हो सकता है, यह है किसी भाषा की विगत सामाजिक क्षेत्र में कितनी व्यापकता है और उसकी ऐतिहासिक, उसकी जो साहित्यिक समृद्धि है, वह कितनी है। इन आधारों को तय करके भाषाओं को संरक्षण देने के लिए सरकार को कदम उठाने चाहिए। मैं माननीय मंत्री जी से पूछना चाह रहा हूं कि बुंदेली भाषा और ऐसी तमाम भाषाएं हैं, क्योंकि आपने मैथिली भाषा को आठवीं सूची में शामिल किया है, लेकिन ब्रज भाषा जैसी समृद्ध भाषा, अवधी जैसी समृद्ध भाषा, बुंदेली जैसी समृद्ध भाषा अगर आज भी इस सूची से बाहर है, तो मैं समझता हूं कि यह न केवल, उन भाषाओं के और उन क्षेत्रों के सामाजिक लोगों के साथ अन्याय है, बल्क इस तरह से आप इस देश की जो साहित्यिक समृद्धि है, जो हमारी...

श्री सभापतिः आपका क्वेश्चन क्या है?

श्री सत्यव्रत चतुर्वेदीः उसे आप अवरुद्ध कर रहे हैं, इसलिए मैं आपसे अनुरोध करना चाहता हूं कि क्या इन सभी भाषाओं के बारे में एक समिति बनाने के बारे में आप विचार करेंगे और कोई मानदंड निर्धारित करेंगे, जिससे इन क्षेत्रीय भाषाओं को प्रोत्साहन मिल सके?

MR. CHAIRMAN: I think it is a valid subject for a serious seminar.

श्री किरन रिजिजुः जी सर। आपका तो बहुत बड़ा एकेडेमिक फील्ड रहा है। इसमें अगर सेमिनार वगैरह होगा, तो इस पर बहुत भारी चर्चा हो सकती है और उसका समाधान भी आ सकता है। माननीय सदस्य वरिष्ठ सांसद हैं और राजभाषा के कार्यक्रम में सत्यव्रत जी आते रहते हैं और डा. सत्यनारायण जिटया जी भी आते रहते हैं। हमें अच्छा लगता है कि आप जैसे वरिष्ठ सदस्य राजभाषा के कार्यक्रम में आते हैं और आप लोग सुझाव देते हैं। आज भी सदन में आपने सुझाव दिया है। आपने बुंदेलखंडी का जिक्र किया, वह भी हमारे प्रपोज़ल में है। जो हमारे पास 38 भाषाएं पेंडिंग हैं, उनमें बुंदेलखंडी है और दूसरी भाषा कसोली है, जो ओडिशा से आई है। इस तरह की जो भाषाएं हमारे पास पेंडिंग हैं, हम लोग चाहते हैं कि इनको इज्जत मिले और संरक्षण भी मिले। अगर वे संविधान की आठवीं सूची में आ जाती हैं, तो और भी अच्छी बात है। फिर हमारा एक संवैधानिक दायित्व बनता है।

श्री सत्यव्रत चतुर्वेदीः यह आपके ऊपर है। आप निर्णय ले लीजिए।

श्री किरन रिजिजुः इसीलिए मैंने कहा है कि हमने एक समिति बनाई है और हम चाहते हैं कि तुरंत इस पर कोई कदम उठाया जाए, इतना मैं इश्योरेंस देना चाहता हूं।